

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.08/2021 in OA No.624/2016

This the 30th day of July, 2021

**COROM : Hon'ble Shri Jayesh V. Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Ramarao Marathe, S/o.Baburao Marathe,
Age : about 65 years, Retired Citizen,
Residing at : Plot No.31, Fakira Sinde Nagar,
Nr. Korit Naka, Prakasha Road,
Nandurbar, Maharashtra – 425 412. Applicant.

(By Advocate : Mr.P.H.Pathak)

VERSUS

1. Mr. Alok Kumar Kansal
The General Manager or his successor in office,
Western Railway,
Churchgate, Mumbai - 400 020.
2. Mr. G.V.L.Satyakumar or his successor in office
Divisional Railway Manager,
Western Railway, Commercial Department,
Bombay Central, Mumbai – 400 020. Respondents

(By Advocate : Shri M.J.Patel)

ORDER – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the Opponent, Shri M.J.Patel submits that he has filed reply wherein it is stated that as per the direction issued by this Tribunal in OA No. 624/2016, the order has been complied with. He further submits that the respondents have also considered the interest payable to the applicant for delay and accordingly vide order dated 16.7.2021, the case has

been revised and revised settlement including revised PPO has been issued.

Copy of the Revised settlement dated 16.7.2021 (Annexure R/1) along with order of Disbursement of Pension through Public Sector Bank dated 19.7.2021 (Annexure R/2) has been issued in favour of the applicant.

2. Considering the aforesaid submissions on behalf of the respondents and on perusal of the Annexures enclosed with the reply, we find that sufficient compliance has been made. We drop the Contempt Petition. It is made clear that if the applicant is not satisfied with the aforesaid mentioned orders, it is open for the applicant to place his grievance before the respondents and thereafter, to revive the Contempt Petition. Notices issued to the respondents stands discharged.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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